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Title: Reported the messages received from Rajya Sabha that at its sitting held on the 21st December, 1998, Rajya Sabha passed the Marriage Laws (Amendment) Bill, 1998; Indian Majority (Amendment) Bill, 1998; the Administrators General (Amendment) Bill, 1998; the Merchant Shipping (Second Amendment) Bill, 1998; the Leader and Chief Whips of Recognised Parties and Groups in Parliament (Facilities) Bill, 1998; the High Court and Supreme Court Judges (Salaries and Conditions of Service) Bill, 1998 passed by Lok Sabha.

13.56 hrs.

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :-

(i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Marriage Laws (Amendment) Bill, 1998 which has been passed by the Rajya Sabha at its sitting held on the 21st December, 1998."

(ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Indian Majority (Amendment) Bill, 1998 which has been passed by the Rajya Sabha at its sitting held on the 21st December, 1998."

(iii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Administrators-General (Amendment) Bill, 1998 which has been passed by the Rajya Sabha at its sitting held on the 21st December, 1998."

(iv) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Merchant Shipping (Second Amendment) Bill, 1998 which has been passed by the Rajya Sabha at its sitting held on the 21st December, 1998."

(v) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 21st December, 1998 agreed without any amendment to the Leaders and Chief Whips of Recognised Parties and Groups in Parliament (Facilities) Bill, 1998 which was passed by the Lok Sabha at its sitting held on the 18th December, 1998."

(vi) "In accordance with the provisions of sub-rule(6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the High Court and Supreme Court Judges (Salaries and Conditions of Service) Bill, 1998 which was passed by the Lok Sabha at its sitting held on the 17th December, 1998 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

Sir, I lay on the Table the Marriage Laws (Amendment) Bill; the Indian Majority (Amendment) Bill; the Administrators-General (Amendment) Bill, 1998; the Merchant Shipping (Second Amendment) Bill, 1998 as passed by Rajya Sabha on the 21st December, 1998.
